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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.134 of 2024

IN THE MATTER OF:

**"NEWS ITEM TITLED "NANGLA RAI KHANAN DHEKEDAR
BANDHUYO KE KHEELAF GRAMINO NE KHOLA MORCHA"
APPEARING IN SACH KAHUN DATED 29.12.2023"**

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Dated:18.11.2024

Filed By



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Status Report in "NEWS ITEM TITLED "NANGLARAI KHANAN DHEKEDAR BANDHUYO KE KHEELAF GRAMINO NE KHOLA MORCHA" APPEARING IN SACH KAHUN DATED 29.12.2023" by the Joint Committee in Original Application No.134 of 2024.

1. Background:

The Hon'ble NGT Principal Bench, New Delhi passed an order dated 05.08.2024 in the matter of "NEWS ITEM TITLED "NANGLA RAI KHANAN DHEKEDAR BANDHUYO KE KHEELAF GRAMINO NE KHOLA MORCHA" APPEARING IN SACH KAHUN DATED 29.12.2023" wherein Haryana State Pollution Control Board through the Member Secretary and Secretary, Mining Department, State of Haryana are impleaded as respondent No.6 & 7 respectively. Direction was issued to file response at least 01 week before the next date of hearing fixed on 14.11.2024. Copy of the referred order is attached as **Annexure-R/1**.

2. Inspection of the site:

The site mentioned in the referred NGT order located at Village-Nangla Rai, District-Shamli where mining lease is taken by the unit M/s Devansh Infra (herein after referred as "unit") after obtaining required permission from the concerned authorities as mentioned in the report filed by the joint committee of Scientist-E, CPCB, Lucknow, SDM, Kairana and Mining Officer, Shamli on 22.04.2023. The site was again inspected by joint team of officers from Haryana and Uttar Pradesh on 11.11.2024. The following officers were present during the inspection:-

1. Swapanil Kumar Yadav, SDM, Kairana, Uttar Pradesh.
2. Ashish Dwivedi, Mining Officer, Shamli, Uttar Pradesh.
3. Imran Ali, UPPCB.
4. Vishavanathan Goel, Irrigation Department, Uttar Pradesh.
5. Yamuna Parshad, Lekhpal, Uttar Pradesh.
6. Bhupinder Singh, Regional Officer, HSPCB, Panipat.
7. Niranjana Lal, Mining Officer, Panipat.
8. Ajay Ahlawat, AEE, HSPCB, Panipat.
9. Shivendra Singh, Sc.-B, HSPCB, Panipat.
10. Kapil Rana, SDO, irrigation Department, Panipat.

11. Rajesh Kumar, Kanungo, P.O. 604

12. Intzaar, Patwari, Panipat.

Copy of Attendance Sheet of Officers is attached as **Annexure-R/2**.

The joint committee of the above said officers inspected the site in respect to the observation made in the report dated 22.04.2024 submitted by the District Magistrate, Shamli before NGT wherein it has been mentioned that project proponent had carried out mining beyond lease area at three places having volume of approximately 3000 m³, 624 m³ and 2839.2 m³ in the jurisdiction of Haryana. During inspection officers from both the State referred to the pillar No.686 to establish the state boundary of UP and Haryana along river Yamuna as per Geological Survey of India.

Sub-Divisional Magistrate, Kairana informed that during the last inspection carried out in April, 2024 by the team of UP officers there were 03 points found where excavation of sand in river Yamuna was done illegally by the unit. The joint team of UP and Haryana located the site of illegal mining and it was found by the joint team on 11.11.2024 that the site of illegal mining falls towards the west side of pillar number 686 and mining was done was in and around killa no. 104//19 village Tasmabad, District, Panipat as verified by Revenue Officers from Haryana present with the joint team of UP and Haryana. Presently, no mining activity is being done by the above said unit in the state of Haryana and the area where illegal mining was done around killa no104//19 by the unit previously has been replenished due to natural flow of river of Yamuna. The copy of joint inspection report prepared at site is attached as **Annexure-R/3**.

As per record, the Mining Department the unit M/s Devansh Infra earlier also found engaged in illegal sand mining in the bed of river Yamuna in the boundary of Haryana at Village-Tamshabad in almost 66 Kanal, 16 Marla and Village-Kundla in almost 264 Kanal and 8 Marla for which FIR was registered with Police Department on 29.03.2023 by the mining department, Haryana. Copy of FIR dated 29.03.2023 is attached as **Annexure-R/4**.

3. Action taken:**605**

Mining Department, Haryana has imposed the penalty of Rs. 19,69,000/- for illegal mining in Village-Tamshabaad, District-Panipat, Haryana, in and around Killa No.140//19 and has issued notice to pay the same within the period of 30 days. A letter dated 12.11.2024 has also been sent to Regional officer, Muzaffarnagar Nagar, UPPCB to take action against the unit for carrying out illegal mining in the State of Haryana. Copy of a letter for imposition of penalty and copy of letter sent to Regional officer, Muzaffarnagar Nagar, UPPCB are attached as **Annexure-R/5 & R/6**.


Bhupinder Singh
Regional Officer,
Panipat


Niranjana Lal,
Mining Officer,
Panipat

Date: 14.11.2024
Place: Panipat

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Item No. 18

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 134/2024

News Item titled "नगलखई खनल ठेकेदार संयुक्तों के खिलाफ ग्रामीणों ने खोला मोर्चा" appearing in sach kahun dated 29.12.2023

Date of hearing: 05.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Shubham Salchuja & Mr. Utkarsh Sharma, Advs. for R - 5
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Saurabh Balwani, Adv. for CPCB (Through VC)
Mr. Shalabh Gupta, Adv. for MoEF & CC (Through VC)

ORDER

1. In this original application, registered *suo motu*, the Tribunal is considering the issue of illegal sand mining by the Project Proponent - Respondent No. 5. The Respondent No. 5 has been found to be violator in the preliminary report of the Joint Committee.
2. Learned Counsel for Respondent No. 5 submits that he has filed the reply today. We have been informed that the said reply is lying in defect. He is directed to cure the defect and supply copy of the reply to all other parties.
3. Learned Counsel appearing for the UPPCB has also referred to the status report file by the District Magistrate, Shamli which discloses that Respondent No. 5 has carried out mining at 3 places beyond permitted area in Haryana.
4. In view of this, following are impleaded as Additional Respondents No. 6 and 7:

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- Respondent No. 6 – Haryana State Pollution Control Board through the Member Secretary.
- Respondent No. 7 - Secretary, Mining Department, State of Haryana.

5. Let notice be issued to the newly added respondents for filing their response at least one week for the next date of hearing.
6. List on 14.11.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 05, 2024
Original Application No. 134/2024
DV

Attendance Sheet dated 11/11/2024

CA No. 134 of 2024

<u>Sr. No.</u>	<u>Name & designation of officer</u>	<u>Contact No.</u>	<u>Department</u>	<u>Signature</u>
1.	Swapani K. Yadav SBr (Kairana)	9450417007	Revenue	
2.	Achish Duttai mines officer Sharda	8887534815	Geology & mining	
3.	Imraan Ali	7833831712	UPPCB M2N	
4.	Rajesh Kumar Kanyaso	9306457560	Revenue Haryana	
5.	Vatunath Gosh	9997746165	Drainage & Irrigation U.P.	
6.	Jyotaz Patwari	8059155362	Revenue Haryana	
7.	Kapil Rama S/O	8295990002	Irrigation (N.R.)	
8.	Manojendra and mining officer Panipat	9416302227	mining & Geology	
9.	Bhupinder Singh, S.O. HSPCO, Panipat	9876576055	HSPCO	
10.	Yashwanth Prasad Suraj U.P. Lucknow	9450716097	Revenue	
11.	Ajay Ahlawat, AEE	9416822321	HSPCB HRV	
12.	Shivendra Singh S/O Panipat	945205815	HSPCB (Haryana)	

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निदिशण रिपोर्ट

विषय :- O.A No 134/2024 की जांच रिपोर्ट

X

आज दिनांक 11/11/2024 को उक्त O.A के संबंध में हरियाणा व उत्तर प्रदेश के अधिकारियों द्वारा निदिशण रिपोर्ट संभाला जा रहा है। निदिशण रिपोर्ट के दौरान उत्तर प्रदेश के अधिकारियों ने बताया कि उक्त O.A के संबंध में दिनांक 15/11/2024 को भी निदिशण रिपोर्ट प्राप्त हुई थी। बताया गया कि हरियाणा लोक से निदिशण पर उक्त कर्मचारी द्वारा अवेजन्स रकम दिया गया था। निदिशण के दौरान दोनों राज्यों के अधिकारी LSI के सीलर नं 686 के पास गए, उत्तर प्रदेश के अधिकारियों ने बताया कि उक्त सीलर नं परिचय दिनांक से हरियाणा की लोक पर है। निदिशण अवेजन्स रकम देना था। उक्त हरियाणा के राजस्व विभाग के अधिकारियों से अपना सत्यापन कराया गया जो कि दिनांक 10/11/24 प्राप्त गया। निदिशण के लिए दोनों राज्यों के अधिकारियों से सत्यापन कराया गया; दोनों पर प्लान फूल रहे हुए हैं जिन्हें साथ में रखे जा रहे हैं। जो कि वर्ष 2024 में प्रस्ताव के पानी का बंधन नहीं है।

EE/UP/PCA
MUN

S.M./Kiran

M.O.
Shamli

Manager
Muzaffarpur
Panipat

Shamli (U.P.)

[Signature]

[Signature]
S.O. (M.A.)

[Signature]
R.O. (M.A.)
Panipat

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HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)
FIRST INFORMATION REPORT
 (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): PANIPAT P.S. (थाना): SANOLI Year (वर्ष): 2023
 FIR No. (प्र.सू.वि. सं.): 0043 Date (दिनांक): 24/02/2023
 18:46

S.No. (क्र.सं.)	Acts (अपराध)	Sections (धाराएँ)
1	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)
2	IPC 1860	188
3	IPC 1860	379

3. (a) Occurrence of offence (अपराध की घटना):

Day (दिन):	Date from (दिनांक से):	Date To (दिनांक तक):
Time Period (समय अवधि):	Time From (समय से):	Time To (समय तक):

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):	Date (दिनांक): 24/02/2023	Time (समय): 16:30 hrs
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(c) General Diary Reference (रोजनामचा संदर्भ):	Entry No. (पंक्ति सं.): 015	Time (समय): 24/02/2023 16:30 hrs
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4. Type of Information (सूचना का प्रकार): Written

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HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

5. Place of Occurrence
(घटनास्थल):

1. (a) Direction and distance from P.S. (घाना के दूरी और दिशा): NORTH-WEST, 4 Km (मीटर में):
Kin(s)
(b) Address (पता): गांव लखनावाट रबवा, पीट नं 3
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि घाना सीमा के बाहर है तो घाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): INSP सुनील कुमार
(b) Father's Name (पिताका नाम): स्व श्रीराम कुमार
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (यूआईडी नं.):
(f) Passport No. (पासपोर्ट नं.):
Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):
(g) Occupation (व्यवसाय):

(h) Address
(पता):

S.No. Address Type (पता का प्रकार) Address (पता)

(क्र.सं.) Present Address

खुलन एवं भुविमान विभाग पानीपत, PANIPAT,
HARYANA, INDIA

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HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

2 Permanent Address खनन एवं भुविज्ञान विभाग पानीपत, PANIPAT, HARYANA, INDIA

(1) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-9416277081

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)
1	डेकेदार देवांश इन्फरा खनन		

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

कोई देरी नहीं की गई

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Type (सम्पत्ति के प्रकार)	Sub Type (उप प्रकार)	Value (In Rs/-) (मूल्य (₹ में))
1	OTHERS	RAW MATERIAL	00

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य(₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / ए.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (ए.डी.प्रकरण सं.)


HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)
FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)
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12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है सेवा मे थाना प्रबंधक पुलिस थाना सनीली विषय गांव तामशाबाद व कुंडला (यमुना नदी) मे रेत के अवैध खनन बारे शिकायत दर्ज करना उपरोक्त विषय के संबंध मे आपको सुचित किया गया है गांव नंगला राई त0 कैराना जिला शामली (up) मे रेत खनन का कार्य चल रहा है जो की मे देवांश इन्फरा द्वारा किया जा रहा है एक शिकायत मिलने उपरांत गांव तामशाबाद व कुंडला का निरीक्षण किया गया तो पाया कि UP के ठेकेदार द्वारा हरियाणा सेवा मे अवैध खनन किया गया है जिसकी निशानदेही करवाई गई तो पाया कि गांव तामशाबाद मे लगभग 66 कनाल 16 मरले व गांव कुंडला मे 264 कनाल 8 मरले मे देवांश इन्फरा खनन ठेकेदार गांव नंगला राई (UP) द्वारा रेत का अवैध खनन किया गया है तहसीलदार बापीली की रिपोर्ट आपको भेजते हुए अनुरोध है कि मे देवांश इन्फरा खनन ठेकेदार के खिलाफ अवैध खनन का मुकदमा दर्ज कर कानूनी कार्यवाही करें। SUNIL खनन अधिकारी खान एवं भूमिजात विभाग पानीपत सुमीत कुमार मो0 9416277087 अज थाना- हस्व आमद दरखास्त थाना मे प्राप्त होने पर दरखास्त मजबुल से सरदेस्त सुरत जुर्म जैर धारा 188,379 IPC 21(4) माईनिंग एक्ट का होना पाया जाने पर मुज0 43 दि0 24.02.23 धारा 188,379 IPC 21(4) माईनिंग एक्ट IPC थाना सनीली पानीपत दर्ज रजि0 किया जाकर FIR की कम्प्युटर प्रतिया चाक की गई। नकल मिशन पुलिस मय असल दरखास्त आगामी कार्यवाही हेतु SI कर्मवीर 296 के हवाले की गई बकाया नकुलात FIR की स्पेशल रिपोर्ट की काफी बजरिया डाक अफसरान बाला की सेवा मे भेजी जायेगी।

(प्रथम सूचना रिपोर्ट SI कर्मवीर 296 की हाजरी मे चाक की गई)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

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HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

Directed (Name of L.O.) (जांच अधिकारी का नाम):
KARAMBIR SINGH

No. (सं.): 296PPT to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

Directed (Mobile No. of L.O.) (जांच अधिकारी का मोबाइल नंबर): 919416651686

(3) Refused Investigation due to (जांच के लिए): or (के कारण इंकार किया जा)

District (जिला):

(4) Transferred to P.S. (थाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): Altar Singh

Rank (पद): SI (Sub-Inspector)

No. (सं.): 21PPT

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

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HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(पारा 154 दंड प्रक्रिया संहिता के तहत)

Attachment to Item 7 of First Information Report (प्रथम सूचना रिपोर्ट के अंतर्गत संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतिपूर्ण और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cm) (ऊँचाई (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिह्न)
1	2	3	4	5	6	7
1	Male					

Deformities / Peculiarities (विकृतिपूर्ण / विशेषताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (पहनना)
8	9	10	11	12	13

Language/Dialect (भाषा/शैली)	Place of (का स्थान)	Others (अन्य)
14	15	16

Born Mark (जन्म हुए का निशान)	Leucoderma (ल्यूकोडर्मा/फ्लैट धब्बे)	Mole (मोटा)	Scar (छाँट)	Tattoo (टैटू हुए या)
14	15	16	17	18

These fields will be reserved only if complainant/informant gives any one or more particulars about the suspect/accused.
(यदि शिकायतकर्ता/सूचनादाता संदिग्ध / अभियुक्त के बारे में कोई एक या अधिक जानकारी देता है)

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HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 ईड प्रक्रिया संहिता के तहत)

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From

Mining Officer,
Mines & Geology Department,
Panipat.

To

M/s Devansh Infra, Project Proponent,
Vill. Naglarai Ahatmal, Teh. Kairana,
Distt. Shamli (U.P.).

Memo No. 3143

Dated:- 11/11/2024

Subject:- Regarding deposition of the penalty amount against the recovery of royalty, price of mineral & fine of the unlawfully raised mineral from Vill. Tamshabad, Distt. Panipat.

On the subject noted above in reference to the orders dated 05.08.2024 of the Hon'ble NGT, New Delhi in OA No. 134/2024.

As you are aware that the mineral rights of the minor minerals in respect of the above village is vested with the State of Haryana as per clause 10 of Shart Wajib-ul-arz, Rule 5 (1) of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals And Prevention of Illegal Mining Rules, 2012" read with U/s 21 (4) of Mines & Minerals (D & R) Act, 1957 that no person can raise/transport any mineral from any land except under the authority of the State Government.

As you have raised the minor mineral having volume of approximately 3000 m³ (4500 MT), 624 m³ (936 MT) and 2839.2 m³ (4259 MT) i.e. total 9695 MT from the land of Vill. Tamshabad in the jurisdiction of State Haryana without any lawful authority.

Without prejudice to any other action that may be taken against you for raising of the minor mineral unlawfully, the State Government has the right to take action under rule 104 of the State Mining Rules, 2012.

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So, in view of the above, you are directed to take notice and pay the penalty amount of total Rs. 19,84,000/- of 9695 MT (@50 royalty, @150 price of mineral & 45,000 illegal fine) within a period of 30 days, failing which strict action as per rules will be taken accordingly.



Mining Officer,
Mines & Geology Deptt.,
Panipat.

Endst. No. 3144-3145

Dated:- 11/11/2024

A copy of the above is forwarded to the following for kind information and further necessary action, please:

1. Deputy Commissioner cum Chairman, DLTF (Mining), Panipat.
2. Regional Officer, HSPCB, Panipat.


Mining Officer,
Mines & Geology Deptt.,
Panipat.

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HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

 Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbpr@gmail.com

No.HSPCB/PR/2024/ 1847

Dated: 12/11/24

To

 The Regional Officer,
 Uttar Pradesh Pollution Control Board,
 Muzaffarnagar Nagar, Uttar Pradesh.

Sub: Request to take action against M/s Devansh Infra, Village Nangal Rai, Shamli, Uttar Pradesh.
Ref: OA No.134 of 2024 titled as "NEWS ITEM TITLED "NANGLA RAI KHANNA DHEKEDAR BANDHUYO KE KHEELAF GRAMINO NE KHOLA MORCHA" APPEARING IN SACH KAHUN DATED 29.12.2023"

In this connection, it is submitted that the mining site operated by above said unit was inspected on 11.11.2024 by the joint team of officers from Haryana and Uttar Pradesh. During inspection it was ascertained by the team that illegal mining has been conducted by the said unit in jurisdiction of Haryana in and around Killa No.140/19 located near Pillar No.686. The volume of excavation done by the unit has already been submitted by the team of Uttar Pradesh in its report dated 22.04.2024. The total amount of excavation of sand mineral done by the unit is 6463 m³ in the jurisdiction of Haryana.

In view of the above you are requested to take action against the above said unit for illegal mining for violating the conditions of environment clearance and consent to operate granted by you under the provisions of environment laws.

It is submitted for your kind information and further necessary action, please.


 Regional Officer,
 HSPCB, Panipat

o/c